

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-224/ND/2017

In the matter of :

GAV Developers (P) Ltd

.. PETITIONER

Vs.

Shubh Advisors (P) Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 08.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sachin Chopra, Advocate  
Mr. Shubhnit Hans, Advocate  
Mr. Ashutosh Gupta, Advocate &  
Mr. Suresh Shukla, Advocate

For the Respondent/Corporate Debtor : :

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that Application No.CA-24/C-III/ND/2018 has been filed seeking for amendment to the petition. Ld. Counsel for the respondent after receipt of copy of the same, seeks some time to file counter on behalf of all the respondents. Taking into consideration the said representation, three weeks time is granted to the Respondent to file reply to this Application. Rejoinder to the main Petition as well as the application to be filed within a period of one week thereafter.

The Application with main Company Petition will be taken up for hearing on 20.3.2018.

List on 20.3.2018.

Surjit

— 8d —  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)